

कार्यालय, अधिशासी अभियन्ता, निर्माण शाखा,
उत्तराखण्ड पेयजल संसाधन विकास एवं निर्माण निगम,
कोटद्वार (पीडी गढ़वाल), फोन नं०-01382-222208
ई-मेल: ee.cd.pjnkot@gmail.com

पत्रांक 22/निविदा/05 दिनांक : 06.01.2023

"ई-निविदा सूचना"

अधिशासी अभियन्ता, निर्माण शाखा, उत्तराखण्ड पेयजल निगम, कोटद्वार के पत्रांक 21/निविदा/04 दिनांक 06.01.2023 के द्वारा जल जीवन मिशन के अन्तर्गत जलपट्टी पीडी के निम्नलिखित विकासखण्ड हेतु पेयजल योजनाओं के निर्माण कार्य हेतु राज्य सरकार की वेबसाइट <http://www.uktenders.gov.in> के माध्यम से दिनांक 10.01.2023 से 23.01.2023 तक ई-निविदाओं आमंत्रित की जा रही है, निविदाओं की नियम शर्त उपरोक्त वेबसाइट से प्राप्त की जा सकती है:-

- विकासखण्ड नैनीडाण्डा - खडखोली पेयजल, कोटा तल्ला (रेट्रो) पेयजल, लुंखा तल्ला (रेट्रो) पेयजल, लुंखाई पेयजल, पंजार विचला पेयजल, डमगलवां पेयजल, गंगोली पेयजल, बकरोटी पेयजल, शिवाडा पेयजल, चौरी बडी पेयजल, बंसुली सैरा पेयजल, काकुनू तल्ला/मल्ला पेयजल, जडाक पेयजल, सांग्रिया तल्ला पेयजल, मेरा सोलर पेयजल, मण्डार पेयजल, विजयवास पेयजल, कोटा पिन्कोली पेयजल, वादर पेयजल, रुडियाली पेयजल, जुन्दानू पेयजल, पुन्ड पेयजल, बदला मल्ला पेयजल, कमेडा सोलर पंपपेयजल
- विकासखण्ड रिखीखाल - बरई पेयजल, अंगनी (रिओ)पेयजल, पापडी (रेट्रो) पेयजल, झुण्डाई पेयजल, वल्ला तल्ला पेयजल, काण्डा पेयजल, धम्यार पेयजल, वनगद (रिओ), पेयजल, चौखम्मा (रिओ), पेयजल, गुराघार पेयजल, मोघना चोरुखाण्डा पेयजल, सिनला सोलर पंपपेयजल, टांडियू सोलर पंपपेयजल, बांडिसारगांव सोलर पंपपेयजल।
- विकासखण्ड यमकेसर - हदानी (रिओ) पेयजल, आवई (रिओ) पेयजल, बडोली बडी पेयजल, दयाकाटल सोलर पंपपेयजल, तिमलयांनी पेयजल, कम्बुडा सोलर पंपपेयजल, फेदाकोट सोलर पंपपेयजल।
- विकासखण्ड जयहरीखाल - लुंखा सोलर पंपपेयजल।
- विकासखण्ड दुग्दडा - पुरानकोट सोलर पंपपेयजल।

अधिशासी अभियन्ता

HARDWYN INDIA LIMITED
CIN: L74990DL2017PLC324826
Reg. off: B-101, Phase-1, Mayapuri, New Delhi 110064
E-mail:accounts1@hardwyn.com Website: www.hardwyn.com
Tel No: +91-11-28115352

POSTAL BALLOT NOTICE

Members of the Company are hereby informed that pursuant to Section 110 of the Companies Act, 2013 and other applicable provisions if any, read with the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulation, 2015 (Listing regulations), Secretarial Standards-2 on General Meetings, the 52-2 of the Company has on Friday, January 06, 2023 completed the dispatch of the postal ballot notice, along with the postal ballot form through electronic mail to the members whose email IDs are registered in the records of depository participants as on Friday, December 30, 2022 and through physical mode, along with a postage prepaid self-addressed Business reply envelope to the other members (whose email IDs are not registered) for seeking approval of the shareholders of the Company by postal ballot, including voting by electronic means or, for the following matters:

Item No.	Description of the Resolution(s)
1	To Consider & Approve appointment of Mr. Manjeet Singh (DIN: 08206912) as an Independent Director of the Company

The Company has engaged the services of Central Depository Securities Limited (CDSL) for the purpose of providing e-voting facility to all its members. Members are requested to note that the voting through postal ballot shall commence from Monday, January 09, 2023 at 09:00 AM and ends on Tuesday, February 07, 2023 at 5:00 PM. For e-voting, members are requested to contact Skyline Financial Services Pvt. Ltd. at D-153A, 1st Floor, Okhla Industrial Area, Phase-1, New Delhi-110020. Email: info@skylines.com

The Board of Directors has appointed M/s. KMPFA & Co. Company Secretaries as the Scrutinizer for conducting the Postal Ballot/e-voting process in a fair and transparent manner. Members are requested to note that duly completed and signed postal ballot form should reach the Scrutinizer not later than 05:00 PM on Tuesday, February 07, 2023. All members may kindly note that voting on the aforesaid resolution done through e-voting/postal ballot forms after the aforesaid date shall not be considered valid.

Any member who does not receive the Postal Ballot form may either send an email to or may apply to the registrar and Share Transfer Agent of the Company/Company and obtain a duplicate postal ballot form. The notice of postal ballot has also been placed on the website of the company (i.e. <https://www.hardwyn.com/postal-ballot/>).

The result of the voting by postal ballot will be announced on or before **Wednesday, February 08, 2023**, at the registered office of the Company. The result will be displayed at the registered office and on the website of the company and intimate stock exchange on which the shares of the company are listed. In case you have any queries or issues regarding e-voting, shareholders are requested to contact Skyline Financial Services Pvt. Ltd. at D-153A, 1st Floor, Okhla Industrial Area, Phase-1, New Delhi-110020. Email: info@skylines.com

By Order of the Board of Directors
Hardwyn India Limited
Sd/-
Ruhajjeet Singh Saxena
Managing Director
DIN: 08280624

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VALUE SOLAR ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	VALUE SOLAR ENERGY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	29.04.2008
3. Authority under which corporate debtor is incorporated / registered	RCC-DELHI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2008PTC174009
5. Address of the registered office and principal office (if any) of corporate debtor	43B Okhla Industrial Estate, New Delhi-110020
6. Insolvency commencement date in respect of corporate debtor	03.01.2023 (Copy of order was downloaded from the NCLT website by the undersigned on 05.01.2023)
7. Estimated date of closure of insolvency resolution process	02.07.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shamsher Bahadur Singh, Registration No: IBBI/IPA-003/0341/2021-2022/13623
9. Address and e-mail of the interim resolution professional, as registered with the Board	48, Sidhartha Apartment, Behind Indir Enclave Rohitk Road, Opposite Jwala Puri no. 5, New Delhi-110087 Email: shamsher_ca@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: D-54, First Floor, Defence Colony, New Delhi-110024 Email: cirp.valuesolarenergy@gmail.com
11. Last date for submission of claims	19.01.2023 (14 days from the date of order received by the Interim Resolution Professional)
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant form may be downloaded from the following web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of a corporate insolvency resolution process of the **VALUE SOLAR ENERGY PRIVATE LIMITED** on 03.01.2023 (Copy of order was downloaded from the NCLT website by the undersigned on 05.01.2023).

The creditors of **VALUE SOLAR ENERGY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 17.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. **NOT APPLICABLE**

Submission of false or misleading proof of claim shall attract penalties.

Shamsher Bahadur Singh
Interim Resolution Professional
IBBI/IPA-003/0341/2021-2022/13623

Date: 06.01.2023
Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SATELLITE CABLES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Satellite Cables Private Limited
2. Date of incorporation of Corporate Debtor	3rd October, 1986
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U31300DL1986PTC025645
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: A-36, IInd Floor, Rajouri Garden, New Delhi-110027, India Also at: F-626, Ind. Area Bhiwadi, Bhiwadi, Awar, Rajasthan-301019
6. Insolvency commencement date in respect of Corporate Debtor	03rd January, 2023 (Copy of order received by IRP on 05th January, 2023)
7. Estimated date of closure of insolvency resolution process	2nd July, 2023 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Santanu Kumar Samanta Reg. No.: IBBI/IPA-001/IP-P-02324/2020-2021/13511 AFA Valid upto: 15.03.2023
9. Address & email of the interim resolution professional, as registered with the board	C-170 Golf View Apartments, Saket, New Delhi-110017 E-mail: santanu.kumar@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	C-170 Golf View Apartments, Saket, New Delhi-110017 E-mail: cirp.satellitecables@gmail.com
11. Last date for submission of claims	19th January, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bench III, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Satellite Cables Private Limited** on 03rd January, 2023.

The creditors of **Satellite Cables Private Limited** are hereby called upon to submit their claims with proof, on or before 19th January, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (Not Applicable).

Submission of false or misleading proof of claims shall attract penalties.

Santanu Kumar Samanta
Interim Resolution Professional for Satellite Cables Private Limited

Date : 06.01.2023
Place: Delhi
Reg. No.: IBBI/IPA-001/IP-P-02324/2020-2021/13511

Encore Asset Reconstruction Company Private Limited (Encore ARC)
5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM - 122 002, HARYANA

E-AUCTION SALE NOTICE

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC-Bank-012-Trust ("Secured Creditor"), which is under physical possession of the Authorised Officer of the Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis on 24.01.2023 for recovery of Rs. 2,41,02,865/- (Rupees Two Crores Forty-One Lakhs Two Thousand Eight Hundred Sixty Five Only) as on 16.07.2021, together with further interest, applicable costs and charges from 17.07.2021 till the date of actual recovery, due to the Secured Creditor from (i) Mr. Devinder Lakra (Borrower), (ii) Smt Indira Devi (Borrower & Guarantor), (iii) Sh. Praveen Lakra (Borrower & Guarantor), Sh Ashok Kumar (Guarantor). The details of Reserve Price and Earnest Money Deposit are mentioned below:

Description of the Immovable Secured Asset	Reserve Price	Earnest Money Deposit (EMD)
All that part & parcel of the property bearing built up property on land upto a piece of land measuring 300 sq.yds. Out of khasra no. 339, situated in the Abadi Lal Dora (1908-09) of village Dindarpur, Najafgarh, New Delhi, in the name of Mr Devinder Lakra, Praveen Lakra and smt Indira Devi. Bounded as follows: On the North : House of Nyader Singh, On the South : Road, On the East : House of Raj Singh, On the West : House of Nanak Ram	Rs. 1,93,00,000/-	Rs. 19,30,000/-
All that part & parcel of the property bearing built up property on land upto a piece of land measuring 100 sq.yds out of khasra no. 339, situated in the Abadi Lal Dora (1908-09) of Dindarpur, Najafgarh, New Delhi in the name of Mr. Devinder Lakra, Praveen Lakra and smt Indira Devi. Bounded as follows: On the North : Others property, On the South: Road, On the East: School, On the West: House of Devinder		

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.

For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., <http://www.encorearc.com/>

For any clarification/information, interested parties may contact the Authorised Officer of the Secured Creditor on mobile no. 9993021940 or email at soumitra.acharya@encorearc.com

Date: 06.01.2023
Place: Gurgaon

Sd/- Authorised Officer
Encore Asset Reconstruction Company Pvt. Ltd.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ORBITOL INTELLIGENCE PRIVATE LIMITED OPERATING IN ORTHOPEDIC COMPONENTS INDUSTRY AT PLOT NO. 1693, HSIIDC, RAI, DIST. SONEPAT, HARYANA-131029

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	ORBITOL INTELLIGENCE PRIVATE LIMITED (Earlier known as J.S. Medimax Private Limited) CIN: U33110DL2010PTC198060 PAN: AACCC2948P
2. Address of the registered office	Garage No.73, Gulabi Bagh, Truck Market, Delhi -110007, India.
3. URL of website	http://cirporbitol.in/
4. Details of place where majority of fixed assets are located	Plot No. 1693, HSIIDC, Rai, Dist. Sonapat, Haryana - 131029
5. Installed capacity of main products/ services	Not specified
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	Not Known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available at http://cirporbitol.in/
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: cirp.orbitol@gmail.com
10. Last date for receipt of expression of interest	27.01.2023
11. Date of issue of provisional list of prospective resolution applicants	06.02.2023
12. Last date for submission of objections to provisional list	11.02.2023
13. Process email id to submit EOI	cirp.orbitol@gmail.com

Date: 07.01.2023
Place: New Delhi

Madan Mohan Dhupar
Resolution Professional for Orbitol Intelligence Private Limited
Registration No.: IBBI/IPA-002/IP-NO0860/2019-2020/12768
AFA Valid Upto : 21.09.2023

Regd. Add with IBBI: Flat No. 301, Gracious Tower, SPR Imperial Estate, Sector 82, Faridabad, Haryana | E-mail regd. with IBBI: dhpamm@gmail.com

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SA of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/ Mortgagee/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/C No.) L9001060115530102 Brijesh Chaudhary (Borrower), Smt. Rajpali Devi(Co-Borrower)	07-Oct-22 Rs. 21,50,668/- Rs. Twenty-One Lac Fifty Thousand Six Hundred Sixty-Eight Only as on 06-Oct-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At Freehold - Within Municipal Limit Kh No 349 & 350 Salarpur Khadar Gautham Buddha Nagar Uttar Pradesh Admeasuring 78 Sqyds	02-Jan-23
(A/C No.) L9001060818128723 Brijesh Chaudhary (Borrower), Smt. Rajpali Devi(Co-Borrower)	07-Oct-22 Rs. 9,06,914/- Rs. Nine Lac Six Thousand Nine Hundred Fourteen Only as on 06-Oct-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property situated at KHATA NO 89, & KHASRA NO 349, KHATA NO 86 & KHASRA NO 350, VILLAGE-SALARPUR KHADAR, TEHSIL-DADRI, DIST-Gautam Buddha Nagar, UP Admeasuring 78 Sqyds, East : PLOT OF MR. RAKESH, West : PLOT OF MR. SAGAR, North : GALI 12 FT, South : PLOT OF MR. PRAKASH	02-Jan-23
(A/C No.) L9001060119116279 SHADAB (Borrower), SHAHIDI(Co-Borrower), FARUKI (Co-Borrower)	10-Oct-22 Rs. 24,29,651/- Rs. Twenty-Four Lac Twenty-Nine Thousand Six Hundred Fifty-One Only as on 10-Oct-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At KHASRA NO. 276, VILLAGE-HALDONI PARGANA TEHSIL - DADRI DIST. GAUTAM BUDDH NAGAR U.P Admeasuring 200 Sqyds, East : HOUSE OF SHABAN, West : HOUSE OF RIHANA, North : ROAD, South : HOUSE OF DUBEY	02-Jan-23
(A/C No.) L9001060124858361 SUSHIL RAJPAL (Borrower), Pooja (Co-Borrower)	10-Oct-22 Rs. 1,88,169/- Rs. Eighteen Lac Eighty-Three Thousand One Hundred Sixty-Nine Only as on 10-Oct-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At KHET NO. 167, 168, 175, 180 VILLAGE- TALDA PARGANA DANKAR TEHSIL - SADAR DIST- GAUTAM BUDDH NAGAR U.P Admeasuring 897 Sqyds, East: HOUSE OF TITU, West : HOUSE OF BALLI, North : ROAD, South : KHET OF RAJPAL	02-Jan-23
(A/C No.) L9001060128405449 AKASH (Borrower), JAGPAL(Co-Borrower), MURTI (Co-Borrower)	10-Oct-22 Rs. 14,25,594/- Rs. Fourteen Lac Twenty-Five Thousand Five Hundred Ninety-Four Only as on 10-Oct-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At Freehold - within Municipal limit- ATTA GUJRAN GAUTAM BUDDHA NAGAR UTTAR PRADESH 203201 Admeasuring 750 SQFT	02-Jan-23
(A/C No.) L9001060113123643 Yameen (Borrower), Smt. Bato(Co-Borrower), Nadeem (Co-Borrower), Yusuf(Co-Borrower)	16-Aug-22 Rs. 9,73,298/- Rs. Nine Lac Seventy-Three Thousand Two Hundred Ninety-Eight Only as on 12-Aug-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At Plot No. 25, Khasra No. 712, Village Aslatpur, Pargana Lon, Tehsil & Distt. Ghaziabad, Up Admeasuring 107 Sq. Yd., East : Way, West : Plot Of Raj, North : Way, South : Plot Of Makishu	04-Jan-23
(A/C No.) L9001060120725331 Maharaj Ali (Borrower), Smt. Shamim Bano(Co-Borrower)	14-Sep-22 Rs. 4,65,924/- Rs. Four Lac Sixty-Five Thousand Nine Hundred Twenty-Four Only as on 12-Sep-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At KH NO-109, VILLAGE-PIPALEDA, Karim Colony, PARGANA DASNA, TEHSIL-Dhaulana, DIST- HAPUR, Uttar Pradesh Admeasuring 70.26 SQMTR, East : RASTA 12 FEET WIDE, West : PLOT SELLER, North : RASTA 15 FEET WIDE, South : PLOT OF ANISA BEGUM	04-Jan-23
(A/C No.) L9001060123651148 Swami Fabrication Through It's Proprietor Yogendra Gautam, , Yogendra Gautam(Co-Borrower), Smt. Hardeyee (Co-Borrower)	10-Oct-22 Rs. 56,13,377/- Rs. Five Lac Sixty-One Thousand Three Hundred Thirty-Seven Only as on 10-Oct-22	All that part and parcel of residential/commercial property Land/Building/ Structure and fixtures Property Situated At Kh No 1865, Plot No: 3, Mohalla Dabriya Palkhawa Pargana- Dasna, Te- Dhaulana, Dist- Hapur, Uttar Pradesh Admeasuring 57.39 SQ. YRD., East : OTHER LAND, West : WAY, North : PLOT NO.04(RAKESH), South : PLOT NO. 02	04-Jan-23

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

Place: Delhi
Date: 06-Jan-2023
Authorised Officer AU Small Finance Bank Limited

SBI STATE BANK OF INDIA, Stressed Assets Recovery Branch - II (51521)
3rd & 4th floor, State Bank House, 18/4, Arya Smaj Road, Karol Bagh, New Delhi-110 005, Tel. 011-28752163 Fax. 28755674, e-mail : sbi.51521@sbi.co.in

"APPENDIX-IV-A" (See proviso to rule 8 (6)) SALE NOTICE FOR SALE OF MOVABLE/IMMOVABLE PROPERTIES NOTICE FOR E-AUCTION DATED 10.02.2023

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 read with proviso to rule 8 (6) of the security interest (Enforcement Rules, 2002).

The Authorized Officer of State Bank of India (Secured Creditor) has taken over possession (symbolic/physical) of the following property/ies u/s 13(4) of the SARFAESI Act. Public at large and borrowers, mortgagees and guarantors in particular are informed that e-Auction (under SARFAESI Act, 2002) of the charged property/ies in the below mentioned cases for realization of Bank's dues will be held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" on 10.02.2023, for recovery of the amount mentioned below due to the Secured Creditor from the Borrowers, Guarantors and Mortgagees. The Reserve Price and earnest money to be deposited have been mentioned below.

Date / Time of visit to the property for inspection : 08.02.2023 from 11:00 am to 03:00 pm.

Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and up-dation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem

Date/time of E-auction on **10.02.2023** for 4 Hours from 11:00 am to 03:00 pm with unlimited extn. of 10 min each.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is/are being Sold	Description of property/ies / Assets & Name of Title Deed Holder	Reserve Price (Rs.) (below which property could not be sold.) Earnest Money (EMD) 10% of the Reserve Price Bid Increment Amount	Name of the Contact Person
1	Ankur Jindal S/o Dinesh Kumar Jindal, Resi : 54A, Maida, Mohalla, Lal Kurti, Meerut U.P.	₹ 43,50,671.18 as on 01.06.2017 (plus future interest and other charges extra)	House No 72 (Old No 110), Mohalla Malviya Chowk, Shees Mahal, Meerut, U.P. Measuring : 104.51 sq meters (Total builtup area 208.51 sq meters) in the name of Shri Dinesh Kumar Jindal S/o Late Shri Balak Ram Jindal. (Physical Possession with the Bank)	₹ 35.70 Lacs ₹ 3.57 Lacs ₹ 0.10 Lac	Mr. Shравan Kumar Jha, Mob: 7408433898 Sh R.K. Jamwal (M- 8595677877)
2	M/s Sushant Enterprises, (Prop Atty Tyagi S/o Jagdish Tyagi) B-9, Plot ML-2, Sector 11, Gaur Empire, Vasundhara, Ghaziabad U.P. & Gaurav Tyagi S/o Late Sh. Subhash Tyagi (Guarantor / Mortgagee)	₹ 39,55,753.00 as on 08.07.2021 (plus future interest and other charges extra)	Basement Godown measuring 550 Sq. Feet. (51.00 Sq.Mtrs.) (without roof rights) built on Plot/ Building No. 11/M.L.-2, situated in Sector-11, Vasundhara, Ghaziabad Tehsil & District Ghaziabad. In the name of GAURAV TYAGI S/o Late Sh. Subhash Tyagi (Guarantor/ Mortgagee) (Physical Possession with the Bank)	₹ 25.50 Lacs ₹ 2.55 Lacs ₹ 0.10 Lac	Mr. Shравan Kumar Jha, Mob: 7408433898 Sh R.K. Jamwal (M- 8595677877)
3	M/s Mahender Flour Mills (Proprietor Sh Yashwant Singh), Plot No 151 near Jagdish Nair Ki Kothi, near Gorak Chowk, Hodal Palwal, Haryana-121106	₹ 26,99,562.10 as on 31.08.2019 (plus future interest and other charges extra)	Vaka Mouja Hodel Patti Tihav Tehsil Hodel District Palwal (old district Faridabad) Haryana Khet/Khata 174/181 Must No 187 Kila No 9/1(6-10) Rakha 6 kanal 10 Marle Ka 11/260 Bhag Bakdar Rakha 5-1/2 marla (Old details Khet/Khata 86/95 Kila No 187/9 M. East (6-10) Rakha 6 kanal 10 Marle Ka 11/260 Bhag Bakdar Rakha 5-1/2 marla) total area 167 sq yard Building No 573, Near Goroka Chowk, Village hodal Dist. Palwal Haryana in the name of Yashwant Singh S/o Mahender Singh (Symbolic Possession with the Bank)	₹ 35.75 Lacs ₹ 3.58 Lacs ₹ 0.10 Lac	Mr. Shравan Kumar Jha, Mob: 7408433898 Sh R.K. Jamwal (M- 8595677877)
4	Shri Smriti Prakash Gupta and Smt Kiran Gupta, Flat No 179, Second Floor, Double Story, New Rajender Nagar New Delhi-110060 and Shri Smriti Prakash Gupta, 76A Todapur Village, Delhi 110060	Rs. 15,50,486.00 as on 04-05-2022 (plus future interest and other charges extra)	Car MG Hector PE 1.5 DCT Sharpa (Petrol) DL10CN2412 Engine No MZ7ADZ2GKH008462 Chasis No 18K72620289 Mfg. year 2019 Colour Aurora Silver in the name of Smriti Prakash Gupta (Physical Possession with the Bank)	₹ 11.00 Lacs ₹ 1.10 Lacs ₹ 0.10 Lac	Mr. Shравan Kumar Jha, Mob: 7408433898 Sh R.K. Jamwal (M- 8595677877)

Account/ Wallet in which EMD to be remitted: Bidder's own wallet Registered with M/s MSTC Ltd on its e-auction site <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> by means of NEFT. EMD of Reserve price to be transferred by bidders by means of challan generated on his / her / their bidder account maintained with M/s. MSTC Ltd on its e-auction site <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> by means of NEFT from his / her / their bank. For any assistance, please call [033-40602403](tel:033-40602403), [033-40609118](tel:033-40609118) and/or Authorized Officer (Contact Person).

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER

- E-Auction is being held on "AS IS WHERE IS" AND "WHATEVER THERE IS BASIS" and will be conducted "On Line". The auction will be conducted through the Bank's approved service provider MSTC E-Commerce at their web portal <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp>
- To the best of knowledge and information of the Authorized Officer there is no encumbrance on the property/ies. However the intending bidder should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the Bank. The Authorised Officer shall not be responsible in any way for any third party claims/rights/dues.
- The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, immediately on acceptance of bid price by the Authorized Officer and the balance of the sale price on or before 15th day of the sale. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money already deposited and property shall be put to the re-auction and the defaulting bidder shall have no claim/right in respect of property/amount.
- For detailed terms and conditions of the sale please refer to the link at the Bank's Service provider's web portal <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> & at Bank's portal <https://www.sbi.co.in>

Date : 06.01.2023, Place : New Delhi
Authorized Officer, State Bank of India, SARB-II, Karol Bagh New Delhi (Branch Code 51521)

HDFC HOUSING DEVELOPMENT FINANCE CORPORATION LTD.
Northern Regn. Office : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marge, New Delhi - 67
Tel.: 011-41115111, CIN L70100MH1977PLC019916, Website: www.hdfc.com

POSSESSION NOTICE

Whereas the Authorised Officer/s of Housing Development Finance Corporation Limited, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Guarantor(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice